

In The Court of Smt. Priyanka Saikia, JMFC,

Sonitpur, Tezpur

Case No: M.R. 87/2022

Tasmin Nehar –vs- Safikul Islam

15.11.2022

The Petitioner is present along with his engaged counsel.

Heard the engaged counsel for the Petitioner perused the complaint petition.

Seen a petition no. 1970/22 filed by the Petitioner seeking to withdraw the case against the opposite party, Safikul Islam.

The instant case is under Sec. 125 of Cr.P.C. The petitioner has submitted that the Petitioner and opposite party have settled the matter amicably. Therefore, the petitioner do not want to proceed the case against opposite party.

In light of the above, it is my considered opinion that if the petitioner do not wish to continue the prosecution against the opposite party, letting this case drag on would defeat the ends of justice.

Hence, in light of the provisions of Section 257, Cr.P.C, the petition No.1970/22 is allowed and the Petitioner is hereby permitted to withdraw the complaint.

Accordingly, the instant case is disposed of.